

श्री राम स्वरूप विद्यार्थी :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि जिन यात्रियों को दिल्ली से प्रातः 6 बजकर 40 मिनट पर छूटने वाली गाड़ी से दिल्ली से बरेली, लखनऊ आदि जाना होता है उन्हें मुरादाबाद में गाड़ी के विलम्ब से आने के कारण घण्टों प्रतीक्षा करनी पड़ती है;

(ख) यदि नहीं, तो वर्ष 1968 में यह गाड़ी कितने दिन वहाँ ठीक समय पर पहुंची; और

(ग) यात्रियों की असुविधाओं को ध्यान में रखते हुए इस कुप्रबन्ध को दूर करने के लिए सरकार का विचार क्या कार्यवाही करने का है ?

रेलवे मंत्री (डा० राम सुभग सिंह) :

(क) केवल यदाकदा, जब मुरादाबाद में 56 डाउन मुरादाबाद एक्सप्रेस 52 डाउन सियालदह एक्सप्रेस से मेल नहीं ले पाती ।

(ख) 1968 के दौरान, 56 डाउन एक्सप्रेस 224 दिन ठीक समय पर मुरादाबाद पहुंची लेकिन 339 दिन 52 डाउन सियालदह एक्सप्रेस से मेल लिया ।

(ग) 56 डाउन मुरादाबाद एक्सप्रेस के देर से चलने का मुख्य कारण खतरे की जंजीर खींचने की अत्यधिक घटनाएं और तांबे के तारों की चोरी है जिससे दिल्ली-मुरादाबाद खंड पर नियंत्रण कार्य में खराबी हो जाती है । इस गाड़ी के परिचालन में सुधार लाने के लिए हर व्यावहारिक प्रयत्न किया जा रहा है ।

12 hrs.

RE: PROCEDURE IN THE HOUSE

SOME HON. MEMBERS *rose*—

MR. SPEAKER: Before anybody gets up to say something, I want myself to say

something. The Question Hour is over now. As soon as the Question Hour is over, what happens is that people just get up and mention anything they like. They have called it the zero hour. I am trying to see that there is no zero hour at all in this Parliament; there cannot be any zero hour because we have framed the rules ourselves; this Parliament has framed the rules. It is not the Speaker or the Home Minister or any one leader of the Opposition groups, but it is the whole Parliament that has framed the rules.

Every day, when Members get up and I ask them to sit down and then I shout, and they shout, it appears to be indecent, and it is becoming a headache to me. From today, I do not want to do that. But still if anybody wants to say something, I shall sit quiet, but nothing will be taken down by the Reporters.

SHRI RANGA (Srikakulam): With the permission of the Speaker ?

MR. SPEAKER: They may say, but nothing will be recorded.

SHRI RANGA: Then, the time of the House would be wasted.

MR. SPEAKER: I want the leaders of parties also to help me.

SHRI S. M. BANERJEE (Kanpur): We only raise it under the rules.

श्री रवि राय (पुरी) : मैंने आपको लिखा था ।

MR. SPEAKER: Writing does not mean that the Member has a right to get up and speak, because every Member can send a slip or paper and then get up and say something. Is that proper ? Writing does not mean permission. I am not interested in shutting out anybody; if that is the desire of the House or of hon. Members, let them have it, so that everybody can get up and shout, and then I cannot help it. Every day it is becoming a headache for me; some Members get up and say something and then I tell them 'No, no, I would not allow', and I shout and they shout; my goodness, I do not know where we are going.

SHRI S. M. BANERJEE: Supposing we want to say something under the rules ?

MR. SPEAKER: I know that. The rule clearly says that it is with the permission of the Speaker. If anybody can show me any rule where the permission of the Speaker is not required, I am prepared to allow.

SHRI S. M. BANARJEE: Rule 340 does not say that.

MR. SPEAKER: When I am saying something, Shri S. M. Banerjee gets up and interrupts.

AN HON. MEMBER: Shri S. M. Banerjee always gets up and interrupts.

MR. SPEAKER: Let not Shri S. M. Banerjee get that credit for himself that he always gets up and interrupts.

I was saying that let us make this position clear once and for all. Every day I am feeling a little unhappy about it. After all, senior colleagues and leaders of parties and others must help me. If they want to change the rule so as to provide that the Speaker's consent is not necessary, all right, let them do so.....

SHRI NAMBIAR (Tiruchirapalli): We can raise matters which are of great importance to this vast country.....

MR. SPEAKER: If Hon. Members want to raise such things, let them change the rule; we shall keep apart half an hour every day when Hon. Members can have that time for themselves, and Speaker's permission would not be necessary; let us see who will succeed; only he who is loudest will succeed, and I shall keep quiet. But if hon. Members want the rules to be followed, the mere fact that they have written to me is not enough. The Speaker must call a Member and ask him to say and then only he can get up and say what he wants. When the leaders of groups write to me, generally I have permitted them; it is not as though I shall not permit anyone at all; I have permitted the leaders of groups. But what is happening is becoming a painful thing for me every day.

So far as today is concerned, I have not yet permitted anybody. Therefore; let us put this into practice today itself; for the first time today, let us see that nobody raises anything without permission. Since I have not officially given permission to anyone, no one need get up to say anything now.

SHRI KARTIK ORAON (Lohardaga) : May I just say only one thing?

MR. SPEAKER : Just now I have said that I have not permitted anybody. The Opposition Members have not got up to say anything, but I find that a Congress member is getting up. The Congress Party does not help me; that is my difficulty.

12.03 hours

PAPERS LAID ON THE TABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (AMFND-MENT) RULES

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

(1) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1968, published in Notification No. G. S. R. 2187 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-757/69]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETRO-CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—